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ITEM NO.5 Court 4 (Video Conferencing) SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.639/2021

SFS SCHOOL OLD BOYS ASSOCIATION NAGPUR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No.67616/2021-EXEMPTION FROM FILING O.T. and IA No.67615/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date: 07-09-2021 This petition was called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE VIKRAM NATH HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following 0 R D E R $\,$

Mr Arunpal Singh Behal, the petitioner who appears in-person states that the petition under Article 32 of the Constitution was instituted during the course of the second wave of the Covid-19 pandemic and he has certain suggestions in regard to maintaining a centralized portal to disseminate real time information regarding essential 'covid commodities' to ensure uniformity and transparency and to curb black marketing and hoarding of supplies.

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- 2 Since the petitioner has some suggestions, it would be appropriate to grant him liberty to move the Ministry of Health and Family Welfare for considering the suggestions including the need for a centralized portal. His suggestions may be duly looked into at the appropriate level.
- 3 The petition is disposed of as withdrawn, with the aforesaid liberty.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Court Master